

(a) whether Government propose to set up a Distance Education Council; and

(b) if so, the constitution and functions of the proposed Council?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). The Board of Management of Indira Gandhi National Open University (IGNOU) has recently approved a Statute for establishment of a Distance Education Council (DEC) as an authority of the University under Section 16 of the IGNOU Act, 1985.

According to the provisions of the Statute the constitution of the Distance Education Council would be as follows:

- i) The Vice-Chancellor, IGNOU - Chairman;
- ii) Education Secretary or his nominee;
- iii) A member of the University Grants Commission;
- iv) Secretary, University Grants Commission;
- v) Two members of the Board of Management;
- vi) Two vice-Chancellors of State Open University which have been declared fit to receive Central assistance;
- vii) Two Heads of institutions of Correspondence/distance education from universities other than open universities which

have been declared fit to receive Central assistance:

- viii) Three persons to be nominated by the Visitor of whom one may be a Vice-Chancellor of University other than an open University, one, an expert in vocational/technical education, and one, an expert in mass media/communication;
- ix) One teacher from the open university/distance education system.

A Registrar/Director, of IGNOU designated by the Board of Management shall be the Secretary of the Distance Education Council.

The Statute inter alia provides that it shall be the general duty of the Distance Education Council to take all such steps as are consistent with the provisions of the IGNOU act, the Statutes and the Ordinances for the promotion of the open university/distance education system, its coordinated development, and the determination of its standards.

The aforesaid Statute shall come into force after the Visitor has accorded his assent there to in terms of the provision of Section 25 of the IGNOU act, 1985.

[Translation]

Out of Turn Allotment of DDA Flats

6099. SHRI SHIV SHARAN VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) the number of persons for whom approval had been issued by the Chairman of D.D.A for allotment of dwelling units on out of turn basis during the period January, 1991. to June, 1991;

(b) whether the house have been allotted to all such persons; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) 62.

(b) No, Sir. However, allotment is reported to have been made in 27 cases.

(c) The specific allocation /allotment of flat is made on the basis of the availability of flats under 2-1/2% quota fixed for out-of-turn allotment of DDA flats.

[English]

SCs/STs Quota for Various Posts

6100. SHRI RAM NIHOR RAI: Will the Minister of WELFARE be pleased to state:

Sl. No.	Name of Post	No. of Posts	No. of SC	No. of ST
1.	Ambassador	105	11	6
2.	Governors/ Lt. Governors	28	No. of those belonging to SC/ST community not compiled.	
3.	Chairman of Autonomous Bodies		Information is under collection.	
4.	Vice-Chancellor			

(c) and (d). There is no reservation for SCs and STs for these posts.

SC/ST Living Below Poverty Line

6101. SHRI BHAGEY GOBARDHAN: Will the Minister of WELFARE be pleased to state:

(a) the number of persons belonging to the Scheduled Castes and Scheduled Tribes living below the poverty line by the end of 1989-90;

(b) the target set for beginning down the number of the poor living below poverty line

(a) the number of posts of Ambassadors/Governors/Lt. Governors, Chairman of Autonomous bodies and Vice/Chancellors filled at present;

(b) the number of the persons from the Scheduled Castes/Scheduled Tribes Categories posted at present against posts mentioned at (a) above;

(c) whether quota of SCs/STs candidates are filled against post mentioned at (a) above; and

(d) if not, reasons thereof?

THE MINISTER OF WELFARE (SHRI SITRAM KESRI): (a) and (b). The information is as follows:

in 1989-90 vis-a-vis the achievement made; and

(c) the target fixed for 2000 A.D. ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Number of families belonging to Scheduled Castes and Scheduled Tribes living below the poverty line who have been economically assisted through Special Component Plan and Tribal Sub-Plan mechanism from 1980-81 to 1989-90 is 2,65,74,466.

(b) In 1989-90, 34,68,158 Scheduled Caste and Scheduled Tribe families living below poverty line were given economic